

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1794 of 2017

Kanika Banerjee @ Konika Banerjee Petitioner

Versus

The State of Jharkhand & Anr. Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ravi Prakash Mishra, Advocate

For the State : Mr. Azeemuddin, A.P.P.

For the O.P. No. 2 : Mr. D.K. Karmakar, Advocate.

03/ 06.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing on behalf of the parties submit that the dispute involved in this petition cannot be settled in the National Lok Adalat.

Let this matter be placed before the Regular bench in usual course.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-